

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition Nos. 35/MP/2011,36/MP/2011,38/MP/2011,39/MP/011,40/M0/2011, 41/MP/2011, 42/MP/2011,43/MP/2011,45/MP/2011,48/MP/2011,49/MP/2011,50/MP/2011, 51/MP/2011, 52/MP/2011,53/MP/2011,54/MP/201,59/MP/2011, 60/MP/2011, 61/MP/2011, 62/MP/2011, 63/MP/2011,64/MP/2011,65/MP/2011,66/MP/2011,67/MP/2011,74/MP/2011, 75/MP/2011 and 77/MP/2011.

Petition No. 35/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Farakka Super Thermal Power Station (1600 MW) during 1.1.2006 to 31.3.2009.

Petition No. 36/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations , 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Talcher Super Thermal Power Station II (2 x 500 MW) Stage-I during 1.1.2006 to 31.3.2009.

Petition No. 38/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Vindhyachal Super Thermal Power Station Stage-I (1260 MW) during 1.1.2006 to 31.3.2009.

Petition No. 39/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to apy revision of Employees and Central Industrial Security Force (CISF) for Vindhyachal Super Thermal Power Station, Stage - II (1000 MW) during 1.1.2006 to 31.3.2009.

Petition No. 40/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations , 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Korba Super Thermal Power Station II (4 x 2100 MW) during 1.1.2006 to 31.3.2009.

Petition No. 41/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Rajiv Gandhi Combined Cycle Power Project, Kayamkulam Stage-I (359.58 MW) during 1.1.2006 to 31.3.2009.

Petition No. 42/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Talcher Super Thermal Power Station Stage-II (4 x 500 MW) during 1.1.2006 to 31.3.2009.

Petition No. 43/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Ramagundam Super Thermal Power Station Stage I & II (2100 MW) during 1.1.2006 to 31.3.2009.

Petition No. 44/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Ramagundam Super Thermal Power Station Stage-III (1 x 500 MW) during 1.1.2006 to 31.3.2009.

Petition No. 45/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Simhadri Super Thermal Power Station Stage-I (2 X 500 MW) during 1.1.2006 to 31.3.2009.

Petition No. 48/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Talcher Thermal Power Station (460 MW) during 1.1.2006 to 31.3.2009.

Petition No. 49/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Kahalgaon Super Thermal Power Station, Stage-I (840 MW) during 1.1.2006 to 31.3.2009.

Petition No. 50/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Kahalgaon Super Thermal Power Station, Stage-II (2 x 500 MW) during 1.1.2006 to 31.3.2009.

Petition No. 51/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Jhanor-Gandhar GPS (657.39 MW) during 1.1.2006 to 31.3.2009.

Petition No. 52/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) for Vindhyachal Super Thermal Power Station Stage-III (1000 MW) from the date of COD of unit-I i.e. during 1.12.2006 to 31.3.2009.

Petition No. 53/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) for Kawas GPS (656.20 MW) during 1.1.2006 to 31.3.2009.

Petition No. 54/MP/2011

Sub: Petition for recovery of additional cost incurred consequent to pay revision for Sipat STPS Stage-II (1000 MW) from the date of COD of 1st unit i.e. 20.06.2008 to 31.3.2009.

Petition No. 59/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV)

staff for Rihand Super Thermal Power Station, Stage-I (1000 MW) during 1.1.2006 to 31.3.2009.

Petition No. 60/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Singrauli Super Thermal Power Station (2000 MW) during 1.1.2006 to 31.3.2009.

Petition No. 61/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Faridabad Gas Power Station (431.59 MW) during 1.1.2006 to 31.3.2009.

Petition No. 62/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Auraiya Gas Power Station (663.36 MW) during 1.1.2006 to 31.3.2009.

Petition No. 63/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for National Capital Thermal Power Station, Dadri Stage-I (840 MW) during 1.1.2006 to 31.3.2009.

Petition No. 64/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Rihand Super Thermal Power Station Stage-II (1000 MW) during 1.1.2006 to 31.3.2009.

Petition No. 65/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Anta Gas Power Station (419.33 MW) during 1.1.2006 to 31.3.2009.

Petition No. 66/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) during 1.1.2006 to 31.3.2009.

Petition No. 67/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Dadri Gas Power Station (829.78 MW) during 1.1.2006 to 31.3.2009.

Petition No. 74/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW) during 1.1.2007 to 31.3.2009.

Petition No. 75/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Tanda Thermal Power Station (440 MW) during 1.1.2006 to 31.3.2009.

Petition No. 77/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Badarpur Thermal Power Station (705 MW) during 1.1.2006 to 31.3.2009.

Date of hearing : 13.10.2011

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : NTPC Limited, New Delhi

Respondents : West Bengal State Electricity Distribution Co. Ltd. and others

Parties present : Shri M.G. Ramachandran, Advocate for the petitioner
Ms Swapna Seshadri, Advocate for the petitioner

Shri V.K.Padha, NTPC
Shri M.V.K.Rama Rao, NTPC
Shri C.K.Mondal, NTPC
Shri Ajay Dua, NTPC
Shri Balaji Dubey, NTPC

Record of Proceedings

Through these applications, the petitioner, NTPC Limited has prayed for increase in employee cost as an additional expenses under O & M expenses from the respondents as a one-time payment in proportion to their capacity charges in the respective years under Regulations 12 and 13 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 .

2. After hearing learned counsel of the petitioner, the Commission directed to admit the petitions and issue notice to all the respondents.

3. The petitioner was directed to serve copy of the petition on the respondents, if already not done, on or before 28.10.2011. The respondents may file their reply on affidavit, latest by 18.11.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 30.11. 2011.

4. The Commission directed other generating companies and the inter-State transmission licensees whose tariff is being determined by the Commission under Section 62 of the Electricity Act, 2003 to file their submissions, if any, on the issue latest by 4.11.2011.

5. The Commission further directed to tag all petitions on similar issue with these petitions.

6. These petitions shall be listed for hearing on 8.12.2011.

Sd/-
(T. Rout)
Joint Chief (Law)